

ATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 840-841 of 2019

IN THE MATTER OF:

Abstract Logixtix Pvt. Ltd. Appellant

Vs

Nuddea Plantations Ltd. & Ors. Respondents

Present:

For Appellant: Mr. Sukesh Ghosh and Mr. Madhusudhan Sarkar, Advocates.

For Respondents: Mr. Delip Niranjana, Advocate for Respondent No.2.

Ms. Smriti Churiwal, Advocate for Respondent No.3.

ORDER

20.08.2019 Counsel for the Appellant Mr. Sukesh Ghosh submits that the Counsel, who has to argue the matter is indisposed.

Ms. Smriti Churiwal, Counsel appearing on behalf of 3rd Respondent submits that the Petition has already been withdrawn and, therefore, the Appeal has become infructuous. However, we are not deciding the issue today.

The Counsel for the Appellant will remove the defects within seven days and will serve a copy of the paper-book on Counsel for 2nd and 3rd Respondent in course of the day.

Post the case 'for admission (fresh case)' on **3rd September, 2019.**

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)